



2026:AHC:16706

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 4003 of 2025

Girija Shankar Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arun Kumar Singh, Janardan Prasad Patel, Manoj Kumar
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Ajay Kumar Baranwal, learned Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for Gaon sabha.

2. The instant public interest litigation has been filed for the following relief:-

"(1) Issue writ order or direction in the nature of and directing the respondent authorities to remove the illegal encroachment of respondent No.6 over the Gata No.69/0.4530 hectare situated at resident of Village-Mohammadpur Manorath Alawalpur Afga, District-Ghazipur is recorded as Pokhari in the revenue record, within stipulated period as may be fixed by this Hon'ble Court in the ends of justice."

3. Learned counsel for the petitioner submitted that in view of the entry of the plot in question, authorities be directed to take immediate action for removal of illegal encroachment from the plot in question. He further submitted that proceeding under Section 67 of U.P. Revenue Code, 2006 has already been registered against the private respondent No.6 as case No.T202314291100197, but respondent No.4-Tehsildar, Kasimabad, Ghazipur is not proceeding in accordance with law in the matter.

4. I have considered the arguments advanced by the learned counsel for the petitioner and perused the record.

5. There is no dispute about the fact that proceeding under Section 67 of U.P. Revenue Code, 2006 has already been registered as case No.T202314291100197 against the private respondent No.6.

6. Considering the facts and circumstances of the case, the instant public interest litigation is finally disposed of directing respondent no.4- Tehsildar, Kasimabad, Ghazipur to decide the aforementioned proceeding under Section 67 of U.P. Revenue Code, 2006 expeditiously in accordance with law after affording opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

January 22, 2026

PS*